

**CENTRAL ADMINISTRATIVE TRIBUNAL  
LUCKNOW BENCH, LUCKNOW**

**INDEX SHEET**

CAUSE TITLE *T.A. 1933/82* of 19  
*W.L. No. 4530/85*

Name of the parties *Tanaylal Banerjee Mishra*

.....Applicant.

Versus.

*V.G.E. Fars* ....., Respondents

**Part A**

**Description of documents**

1.	Index sheet.	A1 to A3
2.	Order sheet	A4 to A7
3.	Judgement of 13/8/80	A8
4.	Petition with Annexure	A9 to A32
5.	Vakalatnama	A33
6.	.....	.....
7.	.....	.....
8.	.....	.....
9.	.....	.....
10.	.....	.....

**CERTIFICATE**

Certified that no further action is required to be taken and that the case is fit for consignment to the record room (Decided)

Date :

Countersigned



Section officer/Court officer.

*Recheck  
19/11/81*  
Signature of the  
Dealing Assistant.

(A)  
X

CENTRAL ADMINISTRATIVE TRIBUNAL  
LUCKNOW BENCH

FORM OF INDEX

~~O.A.T.A./R.A./C.C.P.I~~ No. 1933-1987

Tanveer Khan vs. U.O.I  
PART-I

1.	Index Papers	:- 1 to 3
2.	Order Sheet	:- 4 to 5 (H.C)
3.	Any other orders	:- 6 to 8 (C.A.T, C.B.L.K.O)
4.	Judgement	:- 9 (13.8.90) C.A.T.C.B.L.K.O
5.	S.L.P.	:-

*29/12/98*  
D.Y. Registrat

*29/12/98*  
Supervising Officer

*29/12/98*  
Dealing Clerk

Note :- If any original document is on record - Details.

*29/12/98*  
Dealing Clerk

V.K. Mishra

ANNEXURE - A

CAT

CENTRAL ADMINISTRATIVE TRIBUNAL  
Circuit Bench, Lucknow  
Opp. Residency, Gandhi Bhawan, Lucknow  
\*\*\*\*\*

INDEX SHEET

CAUSE TITLE T.A. 1933/27 (1) of 19

NAME OF THE PARTIES

Dr. Jagardan Prasad Mishra Applicant

Versus

Govt. of India (B.J.T.) Respondent

Part A, B & C

S.I. No.	Description of documents	PAGE
1	General Order	1
2	Order sheet	A2 to A3
3	Petition copy	A4 to A14
4	Procedures	
5	Affidavit	A15 to A26
6	Power	A27 to A28
7	Judgement	A29
8	One copy for op	B30
9	order sheet (H.C.)	
10		A31
(B)		
11	Bench copy	B32 to B54
(C)		
		C55 to C60

20/11/91

CIVIL

SIDE

CRIMINAL

## GENERAL INDEX

(Chapter XLI, Rules 2, 9 and 15)

Nature and number of case ..... W.P. No. 4550-85

Name of parties ..... ~~Tambe~~ Janardan B. Mital v. Govt. of India

Date of institution ..... 6-9-85 Date of decision.....

File no.	Serial no. of paper	Description of paper	Number of sheets	Court-fee		Date of admission of paper to record	Condition of document	Remarks including date of destruction of paper, if any
				Number of stamps	Value			
1	2	3	4	5	6	7	8	9
					Rs. P.			
1		W.P. with Annexures and affidavit	25		102.00			
2		Power	1-		5.00			
3.		Order Sheet	1-					
4.		Bench Copy	1-					

I have this day of 198<sup>1</sup> examined the record and compared the entries on this sheet with the papers on the record. I have made all necessary corrections and certify that the paper correspond with the general index, that they bear Court-fee stamps of the aggregate value of Rs. 102.00 that all orders have been carried out, and that the record is complete and in order up to the date of the certificate.

Date.....

Munsarim

Clerk

4

TK  
4

Hon'ble K. S. Varma, T  
Hon'ble S. I. Tafri, T

\* Put up after two weeks to enable Mr. H. M. Telhan Standing Counsel for the Central Government to obtain instructions.

8/11

(K 81)  
4.9.1985.

## ORDER SHEET

IN THE HIGH COURT OF JUDICATURE AT ALLAHABAD  
w.P. No. 4550 of 1988 85.

Date	Note of progress of proceedings and routine orders	Date of which case is adjourned
1	2	3
4-9-85	See R.S. Varma, ?	
4-9-85	See S.G. Jaffri, ?	

(6) 8/1  
A/6

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
CIRCUIT BENCH, LUCKNOW

ORDER SHEET

REGISTRATION NO. 1933 of 1987

APPELLANT  
APPLICANT

J. P. Mihns

DEFENDANT  
RESPONDENT

VERSUS

UOL

Serial number of order and date	Brief Order, Mentioning Reference if necessary	How complied with and date of compliance
0/10/89	<p><u>Hon' Mr. D.K. Agrawal, JM.</u></p> <p>None appears for the parties. List this case on <u>9-1-90</u> for orders.</p> <p style="text-align: center;">J.M.</p> <p>(sns)</p>	<p><u>GR</u> Case has been referred on 14.9.89.</p> <p>Case is not admitted.</p> <p>CA/RA not filed.</p> <p>Date was fixed from CAT, Allot. but file was not attached.</p> <p>Submitted to order</p>
9-1-90	<p>No Siting Adj. to 9.3.90</p> <p>Notice were issued to the counsels by the Office at Alld. None is present. Let notice be issued again to the <del>applicant</del> parties as well as counsel as directed by Hon'ble D.K. Agarwal, JM</p> <p style="text-align: center;">9-1-90</p>	<p><u>OR</u> Notice issued 9-1-90</p> <p>Notice of applica- tion has been re- turned with postal remark "return to sender &amp; consider again".</p> <p>S.F.O.</p> <p>2-9-90</p>
9.3.90	<p>No Siting Adj. to 30.5.90</p> <p style="text-align: center;">9-3-90</p>	<p><u>OR</u> Notices were issued on 19.2.90 9.3.90</p> <p>Notice of applica- tion has been re- turned with postal remark "return to sender &amp; consider again".</p> <p>S.F.O.</p> <p>2-9-90</p>

30.5.90

7 Hon'ble Mr. P. C. Jain A.M.  
Hon'ble Mr. J. P. Sharma J.M.

Sri D.P. Dovu

Sri. D. P. Divivedi Advocate appears  
faithful lawyer and prays for adjournment  
on personal ground. Now for the respondent  
Fresh notice be ~~served~~ issued. <sup>issued</sup> Hon'ble  
Court may be ~~served~~ Hail respondent  
returnable on 5.7.90

2

De  
A.M.  
JN

Cu.  
A.M.

6/10/89  
61  
6/11/89

5-7-90

No. sitting Adl. to 13/8

2

13.8.90

Hon'ble Mr. D. Srivastava A.M.  
Hon'ble Mr. J. P. Sharma J.M.

This application has been  
listed before us for order today.  
Dr. Dimosh Chandra Adli. Standup  
Counsel appears for respondent.  
No. 152 and Sri. B. C. S. Dhowan  
for respondent. No. 3 The  
applicant and his Counsel are  
absent.

Typist  
attached  
R.M.D

Re: 152/90

D. G.  
M.P.  
Date

On the application  
originally filed as writ petition  
No. 4550/1985 before us  
Allahabad H. C., the applicant  
complains that he has been  
wrongly discharged from the  
Army Postal Service by  
order dated 29.5.1985 passed  
by the Comptroller - Army Postal  
Service centre Kurnool.

1933/03

8 AM

(8)  
(A)  
(H)

When Mr. Muller came before us before us today Dr. Dinesh Chandra files a memo to com - stating that application has been retransferred to our Postal Service by a memo dated 23.6.1987 and that therefore the application does not ~~exist~~ <sup>exist</sup> survive any longer.

Let this be typed  
as a draft  
M 13/8

In view of the above we do not consider it necessary to wait for the application and his counsel we also feel that the application can be disposed of today it self.

This application is disposed of as having become unnecessary, leaving Mr. Parker his own case.



J. M.



A. M.

Typewritten  
already  
J.

CENTRAL ADMINISTRATIVE TRIBUNAL

CIRCUIT EBANCH, LUCKNOW.

(13)

T.A.NO.1933 of 1987 (T)  
( W.P.NO.4550 of 1985 )

Janardan Prasad Mishra ..... Applicant  
Versus  
Govt.of India( P&T ) ..... Respondents.

13.08.1990.

Hon'ble Mr. P. Srinivasan, A.M.

Hon'ble Mr. J.P. Sharma, J.M.

Per Mr. P.Srinivasan Oral Judgement

This application <sup>has</sup> been listed before us for orders today. Dr. Dinesh Chandra Addl. standing counsel appears for respondents No. 1 & 2 and Shri U.K. Dhaon for respondent No.3. The applicant and his counsel are absent.

In the application originally filed as writ petition No. 4550/1985 before the Allahabad High Court, the applicant complains that he has been wrongly discharged from the Army Postal Service by order dated 29.05.1985 <sup>on passed</sup> posted by the Commandant, Army Postal Service Centre, Kmpkee.

When the matter came before us today. Dr. Dinesh Chandra files a memo in court stating that the applicant has been re-transferred to the Army Postal Service by a memo dated 23.06.1987 and that therefore his grievance does not survive any longer.

In view of the above we do not consider it necessary to wait for the applicant and his counsel. We also feel that the application can be disposed of today it self.

The application is disposed of as having become unnecessary, leaving the parties to bear own cast.

  
J.M.

  
A.M. 13/8

his training successfully he was posted in farward area to discharge his duties as Sep/packer.

6. That during his service in Army postal services his work and conduct remained satisfactory and up to the mark. There has been no complaint what so ever against his work and conduct from any corner.

7. That the Senior Superintendent Post Offices Faizabad opposite party no.2 Sri Kureel had sent a letter to the commandant Army postal service centre kamptee A.P.O. opposite party no.3 for re-calling and discharging the petitioner from Army postal Services and accordingly the opposite party no.3 had discharged the petitioner vide discharge and movement order dated 29.5.1985 before completion of initial terms of engagement and had directed to report to opposite party no.2 on expiry of leave, ~~for the~~ duty. A photostate copy of the discharge order is being filed herewith as annexure no.3 to this writ petition.

8. That the post on which the petitioner was recruited in Army postal services is still vacant and the same was neither abolished nor ceased to exists in any other manner further there has been no other ~~extinguish~~ <sup>extangencies</sup> on administrative grounds which may in any way warranted for discharge of the petitioner from Army Postal Services and as such there had been absolutely no occasion for the opposite party no.2 to send a letter to opposite party no.3 requesting for discharge of the petitioner from Army postal Services.



07/11/97 5/2/97

9. That so many other candidates who were recruited like the petitioner for Army postal services they have not been re-called and discharged and they are still continuing as such.

10. That the petitioner's discharge from Army postal Services has been occurred only on the basis of the letter of the opposite party no.2 requesting for re-calling and discharge of the petitioner, who had absolutely no occasion for sending such letter to opposite party no.3.

11. That Sri Kureel who is at present posted and working as Senior Superintendent Post Offices Faizabad <sup>has</sup> ~~in~~ prejudice with the petitioner the reasons best known to him and due to this only prejudice, and malafide intention of Sri Kureel the petitioner has been put out of the employment with no fault of his own.

12. That the petitioner as per direction in the discharge order had presented a joining report on 16.7.85. A true copy of which is being filed herewith as annexure no. 4 to this writ petition.

13. That the petitioner after submitting a joining report to opposite party no.2 he practically <sup>Waiting</sup> for getting the order to join his duties but no order was given to him on his joining report and instead he was told by the Head clerk of the Office that he will not be given any work. The petitioner requested to see the opposite party no.2 personally in the above connection but he refused to meet the petitioner and ultimately the petitioner had sent an application to the

(AO)  
4/5  
✓

In the Hon'ble High Court of Judicature at Allahabad  
Lucknow Bench, Lucknow.

*WSSO*  
Writ Petition No. of 1985

Janardan Prasad Misra aged about 23 years son  
of Sri Baij Nath Misra resident of village and  
Post Bangaon Pargana Minjhaura Tahsil Akbarpur  
District Faizabad.... .... .... Petitioner

versus

1. Government of India through the Director  
General Post & Telegraph New Delhi.
2. Senior Superintendent of Post Offices, Faizabad  
Division Faizabad.
3. Commandant, Army Postal Service Centre Kamptee, A.P.O.
4. Sri M. L. Kureel Senior Superintendent of Post  
Offices, Faizabad Division Faizabad.

.... Opp. parties

Writ Petition Under Article 226  
of the Constitution of India.

The petitioner most respectfully begs to state  
as under:

1. The petitioner is a young man of 23 years  
of age. He is a Graduate and is enjoying a sound  
health.
2. That the petitioner after being selected,  
was appointed as Extra Departmental ~~Delivery~~ Agent  
Branch Post Master  
at Naka Muzaffra City and District Faizabad. He  
took over the charge of the above post on 14.1.82.
3. That the Army Postal Service record Office  
Kamptee A.P.O. had issued a circular intimating  
the requirements of the personals to be recruited  
for Army Postal Services in different cadres the  
terms and condition for their recruitment have

Uttar Pradesh  
High Court  
Lucknow

~~Impressed~~  
5 Adhesive Receipts  
Total

Correct but final Court fee ~~will~~  
~~will be made on receipt of letter~~

~~Court record~~

~~Rs. 10/- and 50/-~~

~~Represented. Copy of R.C.~~

~~and other documents~~

11 - Hanum

Last Date and Am B  
22-8-88

Faizabad  
Hubli  
22-8-88  
Q.D.L  
22/8

Notice for 28.8.88  
Received copy for op. no 1 to 4

Chancery

Closri H.N. Tikkha  
Adv.

Senior Central Govt Standing Counsel  
High Court of Uttar Pradesh  
at  
Lucknow

his training successfully he was posted in farward area to discharge his duties as Sep/packer.

6. That during his service in Army postal services his work and conduct remained satisfactory and up to the mark. There has been no complaint what so ever against his work and conduct from any corner.

7. That the Senior Superintendent Post Offices Faizabad opposite party no.2 Sri Kureel had sent a letter to the commandant Army postal service centre kamptee A.P.O. opposite party no.3 for re-calling and discharging the petitioner from Army postal Services and accordingly the opposite party no.3 had discharged the petitioner vide discharge and movement order dated 29.5.1985 before completion of initial terms of engagement and had directed to report to opposite party no.2 on expiry of leave, for the duty. A photostate copy of the discharge order is being filed herewith as annexure no.3 to this writ petition.

8. That the post on which the petitioner was recruited in Army postal services is still vacant and the same was neither abolished nor ceased to exists in any other manner further there has been no other ~~extangencies~~ <sup>extangencies</sup> ~~extinguish~~ on administrative grounds which may in any way warranted for discharge of the petitioner from Army Postal Services and as such there had been absolutely no occasion for the opposite party no.2 to send a letter to opposite party no.3 requesting for discharge of the petitioner from Army postal Services.



WITNESS WRIT PETITION

9. That so many other candidates who were recruited like the petitioner for Army postal services they have not been re-called and discharged and they are still continuing as such.

10. That the petitioner's discharge from Army postal Services has been occurred only on the basis of the letter of the opposite party no.2 requesting for re-calling and discharge of the petitioner, who had absolutely no occasion for sending such letter to opposite party no.3.

11. That Sri Kureel who is at present posted and working as Senior Superintendent Post Offices Faizabad has prejudice with the petitioner the reasons best known to him and due to this only prejudice and malafide intention of Sri Kureel the petitioner has been put out of the employment with no fault of his own.

12. That the petitioner as per direction in the discharge order had presented a joining report on 16.7.85. A true copy of which is being filed herewith as annexure no.4 to this writ petition.

13. That the petitioner after submitting a joining report to opposite party no.2 he practically for getting the order to join his duties but no order was given to him on his joining report and instead he was told by the Head clerk of the Office that he will not be given any work. The petitioner requested to see the opposite party no.2 personally in the above connection but he refused to meet the petitioner and ultimately the petitioner had sent an application to the

C 17/167 5216749

post Master General U.P. Circle Lucknow and also to Senior superintendent Postal Offices Faizabad through a registered post, requesting them to ~~provide~~ <sup>R</sup> write the petitioner his requisit post group 'D'. The above application of the petitioner have been served upon to both the authorities but the petitioner has not been communicated any order from them so far. A true copy of the petitioner's above application is being filed herewith as annexure no.5 to this writ petition.

14. That the petitioner had been selected and was working on group 'D' post in Army postal services and he has been re-called by opposite party no.2 even before completion of his initial terms of engagement and as such he is entitled to get his post here in Civil unit on the said post of group 'D' i.e. class IVth but due to personal prejudice of the present incumbent working on the post of senior superintendent postal offices Faizabad. <sup>R</sup> The petitioner is being deprived of his entitlement and he has been put out of employment.

15. That the petitioner had asked the Office of the opposite party no.2 to supply a copy of the letter which was sent to opposite party no.3 requesting for the petitioner re-calling and discharging from Army postal services but the said office had totally refused to supply the said copy to the petitioner.

In the present case the petitioner is mainly aggrieved by the re-calling order of the opposite party no.2 and on the consequence

57/4/5414 2/2

there of the discharge order annexure no.4 has been passed.

16. That since the office of the opposite party no.2 had refused to supply the copy of the re-calling order it could not be possible to file the same before this Hon'ble Court along with this writ petition.

17. That our present government of India had a definite policy to provide the employment to the illegible candidates from amongst the citizenship of India but the opposite party no.2 having being influenced with his personal prejudice had put the petitioner out of employment illegally by re-calling <sup>him</sup> from the Army postal service even before completion of initial term of engagement and further inspite of several request he is not permitting the petitioner to work on the post of class IVth services group 'D' on <sup>W.S.R.</sup> which post he was working and <sup>discharged</sup> from Army Postal Service on the request of opposite party no.2. Thus the opposite party no.2 has acted illegally and even against the specific government policy.

18. That <sup>since</sup> the petitioner is now going to become over age for government service and he has no other means to earn his livelihood through which <sup>he can</sup> meet his both the ends and also to maintain <sup>his</sup> family, the petitioner has been put to a great hardship by putting him out of employment.

19. That having being aggrieved with

*जनादि असाध मिशन* the orders passed by opposite party nos.2 and 3

and being left with no other alternative, efficacious and adequate remedy the petitioner is filing this writ petition on the following amongst other:

R  
26/8/85

G R O U N D S

- I) Because the order passed by opposite party no.2 and 3 is wholly illegal and against the policy of the Government as well.
- II) Because after being successfull in the prescribed test sponsored by opposite party no.2 the petitioner was recruited for Army Postal Services and he had under gone to prescribed basic Military training as required under rules in terms of Army postal Service which was a very hard training and also a huge government finance was involved in the said training.
- III) Because the petitioner had completed the basic Military training successfully and after passing out parade he was deputed to work on the post of Sep/packer infarward area on 18.9.84 and as such the petitioner's re-calling and discharge order from Army postal Services even before completion of intial terms of engagement was neither warranted in any manner nor it was required in the interest of Public ~~work~~.
- IV) Because the post on which the petitioner was recruited in Army postal services is still vacant and the same was neither abolished nor ceased to exist in any other manner further there has been no other extengencies on administrative grounds which may in any way warranted for discharg

Amended

2

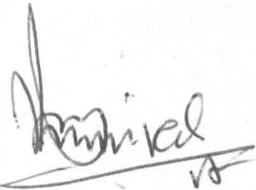
of the petitioner from Army postal Service and as such there had been absolutely no occasion for the opposite party no.2 to send a letter to opposite party no.3 requesting for discharge of the petitioner from Army postal services.

V) Because so many other candidates who were recruited like the petitioner for Army postal services they have not been re-called and discharged and they are still continuing as such.

VI) Because the petitioner's discharge from Army postal services has been occurred only on the basis of the letter of the opposite party no.2 requesting for re-calling and discharge of the petitioner, who had absolutely no occasion for sending such letter to opposite party no.3.

VII) Because Sri Kureel who is at present posted and working as Senior Superintendent Post Offices Faizabad <sup>has</sup> prejudice with the petitioner the reasons best known to him and due to this only prejudice and malafide intention of Sri Kureel the petitioner has been put out of the employment with no fault of his own.

VIII) Because the petitioner had been selected and was working on group 'D' post in Army postal services and he has been re-called by opposite party no.2 even before completion of his initial terms of engagement and as such he is entitled to get his post here in civil unit on the said post of group 'D' i.e. class IVth but due to ~~xx~~

  
Amirul

personal prejudice of the present incumbent working on the post of senior superintendent postal offices Faizabad. The petitioner is being deprived of his entitlement and he has been put out of employment.

IX) Because the opposite party no.2 is ~~acting~~ acting illegally for not providing the duty of group 'D' class IVth Services to the petitioner on presenting the joining report before him after discharge order given to him by opposite party no.3.

Wherefore, it is most respectfully prayed that this Hon'ble Court may kindly be pleased to :

- a) issue writ order or direction in the nature of mandamus commanding the opposite party no.2 ~~to produce~~ the original order re-calling the petitioner from A.P.S. and also the letter sent to the opposite party no.3 intimating the same i.e. requesting for the petitioner's recalling and discharge from the APS, before this Hon'ble Court for perusal.
- b) issue a writ order or direction in the nature of certiorari quashing the discharge order dated 29.5.1985 passed by opposite party no.3 on the basis of the re-calling order and letter sent to him by opposite party no.2 ~~the~~ senior superintendent post offices Faizabad, contained in annexure no.3 ~~and 4~~.
- c) issue writ order or direction in the nature of certiorari quashing the re-calling

-10-

order passed by opposite party no.2  
 the senior superintendent post offices  
 Faizabad in respect of re-calling the petitioner  
 from Army postal Service.

d) issue writ order or direction in  
 the nature of mandamus commanding the opposite  
 party no.2 to restore the serives of petitioner  
 in Army postal service and in the alternative  
 the opposite party no.2 senior superintendent  
 post~~offices~~ offices Faizabad may be commanded to  
 allow the petitioner's to work as class IVTH  
 employee in group 'D' under his controle from  
 the date the petitioner's presented joining  
 report before him.

e) issue any other order writ or direction  
 which this Hon'ble Court may deem fit under  
 the circumstance of the present case and in  
 the interest of justice as well.

f) award the cost of the petition to the  
 petitioner against the opposite parties.

Lucknow Dated

( D.P.Dwivedi )

26.8.85

Advocate

32/85

Counsel for the petitioner

Note: There is no deffect in the present  
 writ petition.

Lucknow Dated

Counsel for the petitioner

26.8.

32/85

In the Hon'ble High Court of Judicature at Allahabad  
Lucknow Bench, Lucknow.

\* Writ Petition No. of 1985  
Janardan Prasad Misra ..... Petitioner  
versus

Government of India through the Director  
General Post and Telegraph New Delhi and  
another. .... Opp. parties

Annexure No. 1

Copy

Army Postal Service Record  
Office Kamptee APO.

Rec/FF1-1109/Rlg 22 Nov. 82

Recruitment of Group 'C' and Group 'D' Officials  
to APS.

Sir,

1. Please refer to DG's Special circular No. 44 dated 22 Oct 77 and our letters of even no. dated 06 June 83, 22 Aug 83.

8. It is observed that postal authorities are unable to sponsor all desirous candidates for deputation to APS due to limited time available to them to complete enrolment formalities. This has resulted in over all shortage of manpower in APS which is mainly manned by P&T deputationists.

3. To overcome the above difficulties, it has now been decided that P&T authorities may depute volunteers Group 'C' and Group 'D' Officials including ED Officials as and when, they are available without waiting for the detailment letter from Officer Incharge Records Army Postal service Corps. The volunteers will be directed to Branch Recruiting Offices as and when required on fixing the date and time of their Medical examination candidates found fit will be sent to APS Centre, Kamptee APO for further Action.

4. The following points will be kept in view while directing the volunteers to BROs for

enrolment:-

(a) Only volunteers below 40, preferably 35 years of age will be relieved for enrolment.

(b) Applications in Form at appendix 'D' to DG's special Circular ibid in respect of candidates enrolled will be forwarded to this office duly completed in all respects.

(c) Individuals will carry with them an attested copy of First page entries of their service Book and also two copies of the orders directing them to the Recruiting Officer. One copy of the relieving order, will however, be brought to APS Centre for attaching with their TA claims.

(d) Candidates will be directed to BROs on convenient dates, in consultations with the Recruiting Officer.

(e) After final Medical Examination and enrolment by BROs no Candidates will be permitted to join their civil duties.

(f) candidates against whom disciplinary action/case is pending or one is contemplated should not be despatched to APS Centre, Raipur.

(g) The minimum educational qualification in a case of Group 'C' Officials, is Matriculate or Equivalent.

(h) Clerical staff from non-postal) RMS wings such as Telegraphs Telephones should have passed confirmation examination. They must preferably graduates. In case of Matriculates they should have adequate typing speed.

(J) Class Officer/Officials of test categories are only eligible for enrolment in APS. Officials of other Categories such as Postman, Mailguards, Daftry, Namadars Cash/Mail Overseers etc. are, however not eligible for enrolment as they are above packers grade.

(k) ED employees of all categories (on any capacity) will be deputed in accordance following procedure:-

(aa) They should be able to perform the duties of Class IV officials (Packers).

(bb) They should not be in state of indebtedness or should have more than one wife living.

(cc) Disbursing Officer of such ED Officials will intimate to the Assistant Chief Accounts Officer Incharge, APS Accounts Section C/o Director of Accounts (Postal) Nagpur-440001 with a copy to P&T Administrative Cell C/o APS Centre Kamptee APO full particulars of recoveries, if any, to be made from the Officials.

5. In view of the above please issue instructions to the Divisional Head under your control to enrole maximum number of Group 'C' AND 'D' Officials to wipe out the huge deficiency in the Corps. This letter will be hand over on relief.

Yours faithfully,

Sd/-

(Tilak Raj)  
Lt. Col.  
Officer Incharge.

Copy to:-

1. DG P&T New Delhi-110001

2. Army postal Directorate C/o 56 APO.

3. All DDS APS Commands

4. APS Centre, Kamptee APO

5. P and T Adm Cell C/o APS Centre, Kamptee APO

Physical Fitness. Gorkhas/Assammese. All other Classes.

Height	152 cms.	157 cms
--------	----------	---------

Weight	50 kg.	50 kg.
--------	--------	--------

Chest	77 Cms.	77 Cms.
-------	---------	---------

13  
X  
Y  
14  
Tilak Raj

14  
15  
-4-

No. B-1/18/CC Dated at Faizabad-224001, the  
23.12.1983.

Copy forwarded for information and wide  
publicity among all the officials including  
E.D. Employees:-

- 1) All the PMs/SPMs/SDI's/OS/Branch Postmasters  
and Secretaries of Recognised unions in the  
Division. They will please collect the Applications  
of the reluctant officials and send this office  
at once.
- 2) ACC B P Ms in the Dn.

Sd/- Illegible  
Sr. Supdt. Of post Offices,  
Faizabad Division.

True copy



STAMP 400/-

15 16

In the Hon'ble High Court of Judicature at Allahabad  
Lucknow Bench, Lucknow.

Writ Petition No. of 1985  
Janardan Prasad Misra.... .... ..Petitioner  
versus  
Govt. of India through the Director General  
Post and Telegraph New Delhi and others. Opp. parties

Annexure No. 2

Office of the Sr. Supdt. Of post Offices, Faizabad  
Division.

Memo No. B-1/18/CC Dated at Faizabad-224001, the  
7.1.1984.

The following candidates who have volunteered  
himself for APS are hereby directed to report  
themselves to attend BRO Lucknow on 11.1.84 at  
8.00 Hrs. for their medical examination.

R  
26/8/85

1. Shri Ram Kishun Maurya P.A. Faizabad H.O.
2. " Jai Kumar Singh P.A. Faizabad H.O.
3. " Ravi Narain Rai O.A. Divl. Office Faizabad.
4. " Fateh Bahadur Srivastava P.A. (RTP) Faizabad H.O.
5. " Rajendra Vikram Singh -do-
6. " Mahabir -do- Jahangirganj  
Faizabad
7. " R.B. Priyadarshi P.A. RTP. Akbarpur H.O.
8. " Parmatmadin Pandey EDDP Mandi Samiti Faizabad
9. " Janardan Pd. Misra EDA Naka Muzaffra Faizabad.
10. " Bhoop Narain Singh EDR. Haidarganj.
11. " Ravindra Nath Pandey EDDP. Pura.
12. " Sheo Bahal Singh EDDP. Chirra Rohdpur.
13. " Bajrangi Pd. EDDP. Motibagh-Faizabad.
14. " Ganga Pd. Singh EDDA. Gopalpur.
15. " Mahendra Pratap Singh EDR. Dahema.
16. " Ram Prag Verma EDDA. Pura.
17. " Ghanshyam Dubey EDDA. Bhitia.

A  
24  
16  
17

-2-

18. " Amarjit Mishra EDM. Lalbagh.

19. " Vijai Kumar Pandey EDDA Shahganj.

20. " Karam Chand BPM. Sokhawan.

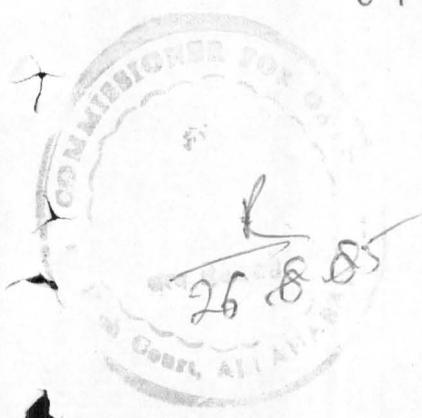
The E.D. Candidates are required to get themselves relieved by providing suitable and eligible substitute at their place.

Sd/- Illegible  
Sr. Supdt. Of Post Offices,  
Faizabad Division.

Copy to:-

- 1) All the candidates concerned.
- 2) All the PMS/SPMS/SDI'S /BPMs concerned for arranging relief of the candidates and directing to them to proceed for medical examination to BRO Lucknow within time.
- 3) The D.D.APS.H.Q. Central Command C/o 56 APO.
- 4) The B.R.O. Lucknow.
- 5) Shri V.J. Mishra FPM 35 FPO/C/o 56 APO.
- 6-7 O/C. & Spare.

True copy



AMAR JIT MISHRA

9. They have been issued with railway warrant from this station to their home station for their journey.

Capt  
Adjt

RESTRICTED

10. They have been issued discharge certificate as under:-

Ser(a) 12657 (b) 12661

11. Final payment made to them as under:-

Ser(a) Rs. 4370-10 (incl one day Spl RA/RMA of  
(b) Rs. 3741-45 (28 May 85).

12. They are not having any PLI policy.

13. Their home addresses are as under:-

Ser(a) Vill Bangown PO: Bhite  
Teh Akbarpur Distt. Faizabad (UP)

(b) Vill: Awura-dar PO Awuradar  
Teh: Khalilabad Distt. Basti (UP)

14. Further correspondence relating to their discharge from APS may be made direct with APS Record Office Kamptee APO.

(RN. Kaushal)  
Capt.  
Adjutant  
for Commandant

Distribution:-

1.4. Individual as move order.

5.6 Addl. Dte Gon of APS (PLI Cell) C/o 6 APO.

7-17 P and T Adm. Cel C/o APS Centre Kamptee APO.

18.24 APS/A/C Sec 0/0 DA(P) Nagpur 1

25-30 APS Record Office Kamptee APO.

31.50 Internal

Restricted

True copy



गोप्य दस्तावेज़

In the Hon'ble High Court of Judicature at  
Allahabad (LKO. Bench) Lucknow  
Writ Petition No. 19 of 1985  
X 19

Tanardan Prasad Misra - . . . Petitioner  
vs  
Govt. of India and others - . . . Opposing Parties

Annexure No. 3



27/4/91

~~CONFIDENTIAL~~  
RESTRICTED

Tele : Nagpur 8591/224

Sena Dak Seva Kendra  
Army Postal Service Centre  
Kamptee APO

4159/4/A-3

27 May 85

DISCHARGE CUM MOVEMENT ORDER NO 14/08

1. The undermentioned personnel of this Centre (H) will proceed on discharge from APS before completion of initial terms of engagement and will report to their civil units as noted against their names for further duty on expiry of leave :
  - (a) 8370808 Y Sep Janardhan Prasad Misra (O/O) SSPOS
  - (b) 8370812 F Sep Bajrangi Prasad Faizabad (M) Faizabad (UP)
2. Reason for their discharge : Before completion of initial terms of engagement on admin ground.
3. Date and time of departure : 29 May 85 (A/M).
4. They are SOS wof : 30 May 85,
5. They have been granted LEP as under :
  - Ser (a) 60 days wof 30 May 85 to 28 Jul 85.
  - (b) 45 days wof 30 May 85 to 13 Jul 85.
6. They are SOS from Corps wof as under :
  - Ser (a) 29 Jul 85 (b) 14 Jul 85
7. Their date of discharge : Ser (a) 28 Jul 85 (A/M).  
(b) 13 Jul 85 (A/M).
8. They have not been paid any TA advance/Pay advance.
9. They have been issued/railway warrant from this station to their home station for their journey.

Capt  
Adjt

Contd 2/2

RESTRICTED

268 85

RESTRICTED

2

10. They have been issued discharge certificate as under :-  
Ser (a) 12657 (b) 12661

11. Final payment made to them as under :-

Ser (a) Rs 4370.10 (incl one day Spl RARMA of  
(b) Rs 3741.45 28 May 85)

12. They are not having any PLI policy.

13. Their home addresses are as under :-

Ser (a) Vill : Bangown PO : Bhte  
Teh : Akbarpur Distt: Faizabad (UP)

(b) Vill : Awuradar PO : Awuradar  
Teh : Khalilabad Distt: Basti (UP)

14. Further correspondence relating to their discharge from APS may be made direct with APS Record Office, Kamptee APO.

*Chittaranjan*  
(RN Kaushal)

Capt  
Adjutant  
for Commandant

Distribution :-

- 1. 4 Individual as move order.
- 2. 6 Addl Lite Gen of APS (PLI Cell) C/O #6 APO.
- 3. 17 P and T Adm Cell C/O APS Centre Kamptee APO.
- 4. 24 APS A/C Sec O/O DA (P) Nagpur 1
- 5. 30 APS Record Office Kamptee APO
- 6. 50 Internal

RESTRICTED

४/४

८/८/१९

इन दि आनेवुल हाईकोर्ट आप, यूडीकोर स्ट इलाहाबाद

लडानज बैच लडानज

रिट पिटीरान नं ग्राफ 1985

जनादन प्रसाद मिश्रा----- पिटीरानर

जनाम

र्बनमेन्ट आप, इण्डिया यू लायरेंट जेनरेल पोस्ट रण

टेलीग्राफ, नई दिल्ली तथा अन्य----- अपोस्टपोर्टीप

स्टेलर नं 4-

सेता में प्रबर लाक अधीक्षण पैशाबाद

महीदय, क्षेत्र है कि मै राज्यांतरकाल माला मुक्ता के दर

कार्य करता या विभाग द्वारा प्रवर्ती 84 में अपील पोस्ट लार्डेन

में भेज दिया गया। वहां पर वलाल पोज के पक्के पर कार्यत या।

परन्तु किन्हीं कारणों से इस विभाग द्वारा वापस लूटा गया आपील पोस्ट लार्डेन द्वारा 28 चूलाई 85 द्वारा अवकाश

स्वीकृत है।

अब: मु 29 चूलाई 85 से अग्रिम आदेत देवे अपर्से कार्य सरकार का कर सके।

जनाम 15-7-85

पायाः-

जनादन प्रसाद मिश्र  
सन ग्राफ, नी बैचामा निय  
705 नामा मुक्ता पैशाबाद

सत्य प्रातोलोप

26 अगस्त

जनादन प्रसाद मिश्र

149

1/2 20

✓✓

इन दि आनरेवुल हाईकोर्ट आफ जूडीकेवर स्ट इलाहाबाद

लडानऊ बैन्च लडानऊ

रिट पिटीरान नं आफ 1985

जनारदन प्रसाद मिता ----- पिटीरानर  
बनाम

र्स्टमेन्ट आफ, इण्डिया थू लायरेक्टर जेनरल पोस्ट  
टेलीग्राफ, नई दिल्ली तथा अन्य ----- अपौष्टि पार्टीय  
स्टेलर नं 5-

सेवा में श्री एण्ड्रिय नमः

मिता फ्लाईक अध्या फ्लैट  
ज०प्र० प्राप्ति लडानऊ

पुवर लाक शृणीकॉक पैन्नाबाद  
प्राप्ति - पैन्नाबाद ज०प्र०

विभाय :- क्षुर्ज ब्रेणी की जगह नहीं मिली।

सेवा में सविनय निवेदन यह है कि प्राप्ति सरकारी आदेतानुसार

20/2/1984 को क्षुर्ज ब्रेणी की परीका उत्तीर्ण करके सेवा  
लाक सेवा के हिस कामटी भेज दिया गया था।

वहां पर प्राप्ति ने सेवा का सम्पूर्ण प्ररिकाक प्राप्त किया।

दिनांक 18/9/1984 को 'कसम परेल' हुई और सभी व्यक्ति अलग-अलग  
पुनिट में सेवा लाक सेवा के लिए भेज दिए गये।

इस प्रकार से प्राप्ति में लगभग 16 महीना तक सेवा में

सेवा किया और क्षुर्ज ब्रेणी का बेतन पाप्त किया।

अचानक प्राप्ति को सेवा लाक सेवा से मुक्त होने का आदेता

मिला। प्राप्ति सेवा लाक सेवा से मुक्त हो करके पुनः पैन्नाबाद

जिवीजन आपस में कार्य करने का आदेता मिला। आज 29/7/85

को प्राप्ति जब सरकारी सेवा के लिए अस्थित हुआ तो प्रवरात

जनारदन प्रसाद मिता



-2-

अधीक्षक मर्हैव्य जग्ह देने की बात तो दूर सही मलमे से  
भरि हङ्कार कर दिया ।

अतः श्रीमान जी से निवेदन है कि प्रायर्णी को चतुर्थ  
श्रेणी की जग्ह देने की कृपा की जाय । अन्यथा प्रायर्णी को  
मजबूर हो करके न्यायालय की शारण लेना पड़ेगा । भविष्य में  
प्रायर्णी के हर्षा भावों का जिम्मेदार विभाग का संबन्धित  
अधिक री होगा ।

इति

आपका प्रायर्णी

स्थान  
दिनांक

सत्य प्रतिलिपि

ब अदालत श्रीमान्  
[ वादी ] अपीलान्ट  
श्री प्रतिवादी [ रेस्पाडेन्ट ]

Hon. High Court of Judicature at Allahabad  
महोदय  
Lok Beach Ika  
JANARDAN PRASAD वकालतनामा

MISHRA

JANARDAN PRASAD  
MISHRA



वादी (अपीलान्ट)

१९२५  
मिश्र

Govt. of India

नं० मुकदमा

बनाम  
सन् १९८५

पेशी की तातो

१६ ई०

ऊपर लिखे मुकदमा में अपनी ओर श्री

प्रतिवादी (रेस्पाडेन्ट)

DURGA PRASAD Dwivedi Advocate High Court  
वकील  
महोदय  
एडवोकेट

बनाम  
नाम अदालत मुकदमा नं० ५९ तातम  
नाम फरीदेन्ट

को अपना वकील नियुक्त करके प्रतिज्ञा (इकरार) करता हूँ और लिखे देता हूँ इस मुकदमा में वकील महोदय स्वयं अथवा अन्य वकील द्वारा जो कुछ पेरवी व जवाब देही व प्रश्नोत्तर करें या कोई कागज दाखिल करें या लौटावें या हमारी ओर से डिगरी जारी करावे और रुपया वसूल करें या सुलहनामा व इकबाल दावा तथा अपील निगरानी हमारी ओर से हमारी या अपने हस्ताक्षर से दाखिल करें और तसदीक करें मुकदमा उठावें या कोई रुपया जमा करें या हारी विपक्षी (फरीदसानी) का दाखिल किया हुआ रुपया अपने या हमारे हस्ताक्षर युक्त (दस्तखती) रसीद से लेवे या पंच नियुक्त करें—वकील महोदय द्वारा की गई वह सब कार्यवाही हमको सर्वथा स्वीकार है और होगा मैं यह भी स्वीकार करता हूँ कि मैं हर पेशी पर स्वयं या किसी अपने पैरोकार को भेजता रहूँगा अगर मुकदमा अदम पैरवी में एक तरफ मेरे खिलाफ फैसला हो जाता है उसकी जिम्मेदारी मेरे वकील पर नहीं होगी इसलिए यह वकालतनामा लिख दिया प्रमाण रहे और समय पर काम आवे।

हस्ताक्षर — जना देन प्रसाद मिश्र

साक्षी (गवाह) — साक्षी (गवाह)

दिनांक — १५ अगस्त १९८५ महीना — अगस्त सन् १९८५ ई०

स्वीकृत — द्वितीय दिनांक — अगस्त १९८५

D. Dwivedi  
Advocate

in the able High Court of Justice at London  
July 1<sup>st</sup> 1890.

1996-1997 2000-2001

YACHTS FOR RENT. 1927, 1928. 1929. 1930. 1931. 1932. 1933.

city of Paris through the London  
General Post and Telegraph Office and  
the Post Office, London, 1898.

Digitized by Google

1990-91 edition  
Lamont-Doherty Geological Observatory  
Columbia University

THE ANGLO-CHINESE  
TREATY OF 1842  
AND  
THE  
TREATY OF TIENTSIN.

6. <http://www.fcc.gov/oet/ea/fccid/21035440>

222 *Journal of Health Politics, Policy and Law*

Number 18000. \* \* \* \* \*  
S. J. W. 18000  
S. J. W. 18000

-2-

been given in the said circular. A true copy of the aforesaid circular is being filed herewith as Exhibit B to this writ petition. In pursuance of the aforesaid circular candidate no. 4 the petitioner along with others had volunteered himself for recruitment in A.R. Postal Service and accordingly was directed by aforesaid party no. 2 to report himself to office No. 1, Lucknow on 21.1.1966 at 8:30 a.m. for medical examination. A true copy of the said order is being filed herewith as Exhibit C to this writ petition. The petitioner had complied with the orders and reported himself for medical examination where he was declared successful and medically fit.

The senior superintendent post office Faridabad apposite party no. 3 had held a prescribed test for Group 'B' cadre of the volunteers for recruitment exclusively for service in any postal service on 20.3.1966. The petitioner who had every requisite qualifications' eligibility for the said post had appeared in the aforesaid test on 20.3.1966 and in the said test his roll number was 73.

4. That the petitioner had qualified the aforesaid test and declared successful for the recruitment in any postal service, accordingly the petitioner was recruited by the A.R. on the post of apparator.

5. That the petitioner had undergone 12 months' military training as under rules and regulations of the postal service and other applicable rules.

9. That so many other candidates who were recruited like the petitioner for the postal services have not been re-call and discharged and they are still continuing as such.

10. That the petitioner's discharge from the postal service occurred only on the basis of the letter of the opposite party no.2 requesting for re-call and discharge of the petitioner, he has already no occasion for seeing and meeting the opposite party no.3.

11. That the petitioner is at present posted and working as teacher in a school Post of less calculated prejudice. In the petition the reasons given are as to him and due to this only prejudice and malice intention of Sri Purush the petitioner has been put out of the employment with no fault of his own.

12. That the petitioner as per direction in the discharge of by his presented a joining report on 16.7.80, a true copy of which is being placed herewith as evidence, has to this with petition.

13. That the petitioner after submitting a joining report to opposite party no.3 by practically for getting the order to join his service but as far as was given to him on his joining report and instead he was 4.11. by the Head Clerk of the office that he will no be given any post, no post nor requested to see the opposite party no.2 personally in the above connection but he refused to meet the petitioner and ultimately the petitioner had a sent a application to the

5. That the petitioner had asked the Office of the opposite party to supply a copy of the letter which was sent to opposite number 3. That letter was to you for remitting and disengaging from the postal services of the said office and to you, before it supply the said copy to the petitioner.

In the present case the position is  
mainly ascribed to the preceding order of  
the opposite party, but not the order of the

share of the discharge order demands and  
has been passed.

16. But since the office of the opposite  
party no.2 had refused to supply the copy of  
the recalling order it could not be possible  
to file the same before this Hon'ble Court along  
with this writ petition.

17. That our present government of India  
had a definite rule to provide the employment  
to the eligible candidates from among the  
citizenship of India but the opposite party  
no.2 having being influenced with his personal  
prejudice has put an indefinite end of employment  
allegedly by recalling from the Govt. postal service  
even before completion of initial term of  
employment and further despite of a verbal request  
he is not willing to the petitioner to work on  
the post of class IVB Govt. of group "B" on  
which post he was working and discharge from the  
Postal Service on the request of opposite party  
no.2. Thus the opposite party no.2 has acted  
illegally and even against the specific government  
policy.

18. And the petitioner is now going  
to become over age for government service and  
he has no other means to earn his livelihood  
through which to meet his both the basic and  
also to maintained his family, the petitioner  
has been put by a great hardship by making his  
out of employment.

19. That having being registered with  
the office passed by opposite party no.2 and 3

and being faced with no other alternative,   
officious and inadequate ready the petitioner   
to file this writ petition on the following   
subject only:

PROS.

- I) Because the order passed by opposite party no.8 and 9 is really illegal and against the policy of the Government as well.
- II) Because after being successful in the prescribed test sponsored by opposite party no.8 the petitioner was recruited for any postal service as he had undergone to prescribed basic Military training as required under rules in case of any postal service which was a very hard training and since a huge government fund was involved in the said training.
- III) Because the petitioner had completed the basic Military training successfully and after passing out from the said training he was allotted to work on the post of Asst/psr/ceo in Jhansi area on 20.9.86 and as such the petitioner's re-enlist and discharge order from any postal service even before completion of initial term of engagement was neither warranted in any manner nor it was required in the interest of public work.
- IV) Because the post on which the petitioner was recruited in any postal service is no. 11 which was neither abolished nor ceased to exist in any other manner further there has been no other engagements on administrative ground which are in any manner wanted for discharge.

of the petitioner from any postal Service has as such been and been acknowledged, no occasion for the opposite party need to send a letter to opposite party no.3 requesting for discharge of the petitioner from any postal service.

7) Request to every other candidate who was recruited like the petitioner for any postal service (s) have not been re-called and discharge and they are still continuing by such.

8) Because the petitioner's discharge from any postal service has been occurred only on the basis of the letter of the opposite party no.2 requesting for recalling an discharge of the petitioner, who had previously no occasion for sending such letter to opposite party no.3.

9) Because Sri agreed with the persons posted and working as Senior Junior Headpost master post office Tumakuru previously with the petitioner the reason best known to him and due to this only prejudice and malafide intention of Sri agreed the petitioner has been put out of the employment with no fault of his own.

10) Because the petitioner has been selected and was working as group 'D' post in any postal services and he has been re-called by opposite party no.2 even before completion of his initial terms of engagement and as such he is entitled to get the post here in civil unit on the post post of group 'D' 1st class 11th but due to

-3-

personal prejudice of the present litigant  
working as the post of senior superintendent  
postal office Palash, the petitioner is  
being deprived of his maintenance and he has  
been put out of employment.

ii. Because the opposite party no.2 is  
abiding acting illegal for not providing the  
duty of group 'B' class 7th service to the  
petitioner on concluding the joining report  
before his after discharge case given to him  
by opposite party no.1.

Therefore, it is most respectfully  
prayed that this Hon'ble Court may kindly be  
pleased to :

a. Issue writ order or direction in the  
nature of mandamus commanding the opposite party  
no.2 produced the original order terminating  
the petitioner from ... and also the letter  
sent by the opposite party no.2 terminating the  
service, requesting for the petitioner's  
terminating the discharge from the ... before this  
Hon'ble court for general.

b. Issue a writ order or direction  
in the nature of writ command quashing the  
discharge order dated 20.1.1995 passed by  
opposite party no.2 in the view of the terminating  
order was issued with to him by opposite party  
no.2, the earlier respondent part of law  
invalid.

c. Issue writ order of discharge to  
the party no.2 till the completion of the

order passed by opposite party No. 2  
the senior superintendent -  
should be rejected & recalling the petitioner  
from any postal service.

a. Issue writ order or direction in  
the nature of mandamus commanding the opposite  
party No. 2 to rescind the notice of petitioner  
to any postal service and in the alternative  
the opposite party No. 2 senior superintendent  
postal office Adimali may be commanded to  
allow the petitioner to work as class IVPS  
postage in group 1 under his control from  
the date the petitioner's present joining  
point before his.

b. Issue an order writ or direction  
which the opposite party No. 2 can fit under  
the circumstances of the present case and in  
the interest of justice as well.

c. Award the cost of the petition to the  
petitioner against the opposite parties.

Respectfully submitted

(Rajendra)  
Advocate  
Central Post Office  
Petitioner

Note: There is no defect in the present  
writ petition.

Yashwant Rao

Counsel for the petitioner

1. In view of the measure of All India  
Police Bond, India.

2. At petition No. 47 of 1965  
against Virgil Dara .... Petitioner  
versus  
Government of India through the Director  
General Post and Telegraph New Delhi, and  
Babu Dara, .... versus Petitioner  
Armed India.

3. Copy Army Postal Service Record  
Office Asstt. AGP.

4. Act/771-110/1a to Rev. 82  
Recruitment of Group 'C' and Group 'D' officials  
to AGP.

5. Please refer to the Special circular 10/66  
dated 22-6-66 and our letters of even no. dated 26  
June/63, 26 Aug '63.

6. It is observed that postal authorities are  
unable to grant all decisions contained for  
deputation to AGP due to limited time available to  
them to complete enrollment formalities. This  
has resulted in over all shortage of manpower in  
AGP which is mainly caused by the deputationists.

7. To overcome the above difficulties, it has now  
been decided that the authorities may depute  
volunteers from 'C' and Group 'D' officials  
including no officials as and when they are  
available without waiting for the sufficient letter  
from Officer-in-Charge Army Postal Service  
AGP. The volunteers will be directed to French  
recruiting offices and when required on finding  
the date & time of their political orientation  
qualifications found fit will be sent to the AGP,  
Kangra for further action.

8. The following points will be kept in view  
while directing the volunteers to AGP for

enclosed:-

- (a) Only volunteers below 40, preferably 35 years of age will be relieved for enrolment.
- (b) Applications in Form at Appendix "B" to 10's special Circular 1946 in respect of candidates enrolled will be forwarded to this office duly completed in all respects.
- (c) Individuals will carry with them an attested copy of first page entries of their service book and also two copies of the orders directing them to the recruiting officer. One copy of the relieving order, will be over, be brought to 405 Centre for attaching with their TA claim.
- (d) Candidates will be directed to 405 on convenient dates, in consultations with the recruiting officer.
- (e) After final medical examination and enrolment by 405 no candidates will be permitted to join their civil offices.
- (f) Candidates against whom disciplinary action/case is pending or one is contemplated should not be despatched to 405 Centre.
- (g) The minimum educational qualification in a case of Group "C" officials, is Matriculation or Equivalent.
- (h) Clerical staff from newspapers of 100 wings such as Telegraphs, telephone should have passed confirmation examination. They must preferably graduates. In case of articulates they should have adequate typing speed.
- (i) Class Officer/Officialer test category 307 only eligible for enrolment in 405 officials or other categories such as constable, millwright, laffry, Kanjara, Cash/ all typists etc., etc., however not eligible for enrolment as they are above packers grade.

(a) All employees of all categories( on any capacity) will be deputed to accordance following procedure:-

(aa) They should be able to perform the duties of Class IV officials( Peons).

(bb) They should not be in-charge of Institutes or should have more than one wife living.

(cc) Misusing office of such an official will include to be assistant chief accounts officer incharge, or accounts section / or director of accounts postal. Register No. 1 with a copy to DDCI Administrative cell 1/o DDCI Centre, Kamptee. All full particulars of recoveries, if any, to be made from the officials.

5. In view of the above please issue instructions to all divisional and sub-divisional control & control offices number of above "aa" and "cc" officials to wipe out the huge deficiency in the corps. This letter will be read over on 2/1/61.

Yours faithfully,

(Rakesh Rao)  
Officer incharge.

Copy to:-

1. DDCI Admin. cell No. 1/2/3/4/5/6/7

2. DDCI postal Directorate 1/o 96 APR.

3. All 1/o DDCI Centres

4. DDCI Centres, Kamptee DDCI

5. DDCI Admin. cell 1/o DDCI Centre, number 4/6/

Physical fitness. 200 cm/6'0" and above 180 cm/5'11".

Height	150 cms.	167 cms.
--------	----------	----------

Weight	50 kgs.	50 kgs.
--------	---------	---------

Waist	77 cms.	77 cms.
-------	---------	---------

10-1-1940 Dated at Fazabad-24001, the  
03.12.1952.

Copy forwarded for information and wide  
publicity among all the officials including  
S. P. & P. O.:-

1) All the P.M./DPM/DCM/DC/Branch Postmasters  
and Secretaries of Recognised unions in the  
Division, may kindly collect the application  
of the reluctant officials and send this office  
above.

2) All P. O.s in the Div.

2/- Eligible  
Supt. of post office,  
Fazabad Division.

True copy

In the Gentle Eye of Full-color 40 Almanac  
including 1912-1913.

• 81st Revision No. 3 of 2003  
JOURNAL OF PRACTICAL POLYMER  
SCIENCE

75. of 1000 through the Investor Journal  
and 2000 through the Wall Street Journal.

卷之三

Office of the Mr. Lydd, Post office, Milab  
itition.

Case No. 8-118700. Faxed at 7/12/2004 4:15pm  
7-12-2004.

The following candidates who have volunteered for us are hereby directed to report themselves to attend the conference 21st, 22d, 23d at 9 a.m. for their material examination.

Digitized by srujanika@gmail.com

Digitized by srujanika@gmail.com

卷之三

• **Variables** → **Independent Variable**

卷之三

卷之三

卷之三

Digitized by srujanika@gmail.com

• 100 •

卷之三

Digitized by srujanika@gmail.com

19. *Leucosia* *leucostoma* (Fabricius) *leucostoma* (Fabricius) *leucostoma* (Fabricius)

148

20, " Amarjit Singh 1078, Jalandhar,  
20, " Vijai Kumar Tarey 1079, Jalandhar,  
20, " Karan Chand 1080, Jalandhar.

The above candidates are required to get  
themselves relieved by providing suitable  
and eligible substitute at their place.

Re/- Eligible  
Appointee of Post Offices,  
Jalandhar division.

Copy to:-

- 1) All the candidates concerned.
- 2) All the P.M./M.C./C.D./ for the concerned  
for arranging relief of the candidates and  
directing them to proceed for medical  
examination to Dr. Juddon within time.
- 3) Head, C.A.C., Jalandhar. C/o S.C. 56 400.
- 4) The P.M., Jalandhar.
- 5) Head P.M., Mohra 70737 P.M./b 56 400.
- 6) C/o S.C. 56 400.

True- copy.

In the Hon'ble High Court of Judicature at Allahabad  
Before: Justice, Juddon,  
Civil Petition No. of 1995  
Plaintiff: Prasad Mohan.... \*\*\* ... Colliener  
Defendant: Prasad Mohan.... \*\*\* ... Colliener  
V.P. 1995

Govt. of India through the Director General Post and Telegraph New Delhi, and another.

RECORDED  
REGISTRED

450/1/1-3 22, 23, 25

## Richard Linn, 1970-1971

2. The un-mentioned personnel of this Control (II) will proceed on discharge from 1st before completion of initial term of engagement and will report to their Civil units as noted against their names for further duty on expiry of leave:-

(a) 837.0.8.7 Top - guardian framed work 10/1  
(b) 837.0.8.7 Top Rajmati framed 10/2  
10/3  
10/4  
10/5  
10/6

Reason for their discharge: Before completion of  
initial term  
of engagement  
or otherwise.

date and time of departure 22 May 2014/2015.

4. They are 1000 yrs. old by G.

They have been given to the *Journal* by the author.

Verdicts days w/c 31 May 05 to 18 July 05.

(b) 60 days after the day of the 33 July

卷之三十一 五代十国 南唐

1994-020 (b-12, 13, 14)

1200-1233 (1994)

(6) 1376185 (4/11)

9. They have been leaving 1th to 1st day  
current from this station to their home station  
for their journeys.

Cont  
d/s

~~CLASSIFIED~~

10. They have been issued discharge certificates  
as under:-

10(a) 10007(b) 10001

11. Final payment made to them as under:-

11(a) Rs.437.00/- (incl one day, 1st May 1944) &  
Rs.436.374.14/- (to May 09).

12. They are not having any "A" ration.

13. Their home addresses are as under:-

13(a) 7137 Ramon Rd, White  
ch. Bhilliwarli, Distt. Hisar (HP)

(b) Vill. Kharar Rd, Kharar  
ch. Bhilliwarli, Distt. Hisar (HP)

14. Further correspondence relating to their  
discharge from A.O. may be made direct with HQ  
Recruit Office - Amritsar A.O.

14. Enclosed  
SAC,  
Adjutant  
for commandant

Distribution:-

1.0. Individual to home address.

2.0 Addl. 100/- per day 1st May 1944.

2-27 P and 2 Addl. 100/- per day Centre - Amritsar A.O.

28-29 10/-/day per day 1st May 1944.

30-31 P and 10/- per day 1st May 1944.

32-33 Internal

~~CONFIDENTIAL~~

2

True copy

अम दि जानेवुल वार्षिकों वाप. वृत्तीकर सं वार्षिक

लालगढ़ वैद्यन लालगढ़

दिन विद्वान नं वाप. 1985

वर्षावन भ्रात विद्वान् ----- विद्वान्

काम

वार्षिक वाप. इतिहा वृ. लालगढ़ वैद्यन वाप. १९८५

देवीग्राम नं विद्वानी विद्वान् ----- विद्वान्

लालगढ़ नं -----

लालगढ़ विद्वानी विद्वान्

विद्वान् विद्वान् विद्वान् विद्वान् विद्वान् विद्वान्

विद्वान् विद्वान् विद्वान् विद्वान् विद्वान् विद्वान् विद्वान्

विद्वान् विद्वान् विद्वान् विद्वान् विद्वान् विद्वान् विद्वान्

विद्वान् विद्वान् विद्वान् विद्वान् विद्वान् विद्वान्

विद्वान् विद्वान् विद्वान् विद्वान् विद्वान् विद्वान्

खीकूत है ।

इस द्वे २९ अक्टूबर ८५ से विद्वान वार्षिक द्वे विद्वान वार्षिक

विद्वान विद्वान् ।

दिन १२-८५

वार्षिक विद्वान विद्वान् विद्वान्  
विद्वान् विद्वान् विद्वान् विद्वान्  
विद्वान् विद्वान् विद्वान् विद्वान्

सरद प्रविद्वान्

मृत दि आनंदुल इरांगोंवाल चूडीलेर एट इतारालाव

इतानंद देव लाल

दि १८ फिटोराम नं वाप. १९६५

इताराम प्राप्ति निता ---- ----- फिटोराम

वराम

मृतकेर इताम इतिला यू आनंदर बेन्देह पोर्ट  
टेलीग्राफ नई दिल्ली इता इन्द्र-----इतारीर इतारी  
लैन्वर्स नै ----

सेता मेरी इताम इताम नमः

मिताम इता इता इताम इताम  
७०५० ७०५० ७०५० ७०५०

दुकर इता इताम इता इताम  
मुलायर इताम इता ७०५०

इताम १० इतुन देगी की इता इताम इताम ।

सेता मेरी साधन निवेदन कह हे दि इताम इताम इताम इताम

२०/२/१९६४ को इतुन देगी दो इताम इताम इताम इताम

इता मेरी दि इताम इताम इताम इताम ।

वहा० पर इताम इताम इताम इताम इताम इताम ।

मिताम १०/९/१९६४ के 'सम वर्ट' दुर्ल इता इताम इताम इताम

इताम इताम इताम इताम इताम इताम ।

इताम इताम इताम इताम इताम इताम इताम इताम इताम  
इताम । इताम इताम इताम इताम इताम इताम ।

इताम इताम इताम इताम इताम इताम ।

इताम इताम इताम इताम इताम ।

मिताम इताम इताम इताम इताम । इता० २५/७/६५

को इताम इताम इताम इताम ।

बड़ी तरफ वह दिय चल देने वाले वही दूर जाते भाव से दे  
खते रहकर बोल दिया ।

इस विमान वी से निवेदन है कि प्राचीनों को लूप  
वेणी जीवन के बीच छुपा की जाए । अन्यथा वर्तमानी की  
महात्मा राम वर्षे अद्यार्थ की राजा ज्ञान प्रेता । अद्यिन है  
कुपी वेदवा शर्वा का विकार विभाव का अवशिष्ट  
अभिकर्ता होना । ४३

प्राचीन वर्तमानी

रघुवा  
विमान

हत्या प्रतिरिदि